

[*Translation*]

SHRI RABI RAY We can discuss about Air India because newspapers have widely published reports about Air India case

[*English*]

MR SPEAKER If the matter was before a Court, if a judgement was given by a Court and against that judgement if the Appeal is filed in a higher Court if that Appeal is pending with the higher Court that matter is not finally decided

(*Interruptions*)

SHRI GHULAM NABI AZAD The judgement has been given by a single judge Now this is before the division Bench So it is *sub judice*

[*Translation:*]

SHRI RABI RAY The hon Minister has stated that the hearing has been fixed for 13th May for the judgement Therefore unlist the discussion for some other day because asking questions right now will not serve the purpose (*Interruptions*)

[*English*]

MR SPEAKER If the matter is sub judice we do not sit in judgement or ask a question When they finally decide it we ask a question

(*Interruptions*)

MR SPEAKER Next Question—Q 923 Shrimati Vasundhara Raja—not present Question 924

SHRI GUMAN MALLODHA Mr Speaker Sir I have made a request under Rule 48 It is a matter regarding the supply of water to Rajasthan I have made a request You may kindly permit me

MR SPEAKER We will discuss it I am

sorry

Now, we take up next Question—Q 924

Violence and Sex in Films

Q924 SHRI JEEWAN SHARMA Will the Minister INFORMATION AND BROADCASTING be pleased to state

(a) whether the scenes of crimes and sex are on the increase in the Indian films and the same are telling upon adversely on the character of the youths and

(b) if so the steps the Government propose to take to ban the release of such films?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K P SINGH DEO) (a) An increase in the scene of crimes has been noticed in the Indian films No analysis is however available on the effect of such scenes upon the character of the youths

(b) All films are shown after clearance of the Censor Board

[*Translation*]

SHRI JEEVAN SHARMA Mr Speaker Sir the hon Minister has admitted in part (a) of his reply that an increase in the scenes of crime and sex has been noticed in the Indian Films There is a much difference between the present day films and the films made 20—25 years ago Scene showing A K 47—Cabarets or bomb blasts find the maximum place in modern films If we watch trailer scene of firing, bomb—blasts or cabarets are shown maximum This tendency has increased after the introduction of Cable T V and it has the telling effect on the youth For this purpose such a code of conduct should be formulated that there are no crime scenes for more than specified so that they may not affect the youth in the coming time (*Interruptions*) Now—a—days children

between 7—8 years are also watching it (*Interruptions*)

MR SPEAKER You have asked your question

SHRI JEEVAN SHARMA Scenes of crime and sex should not be there in films for more than a specified times (*Interruptions*)

[*English*]

SHRIK P SINGH DEO Sir, what is the question?

MR SPEAKER The question is Are you going to have any model, any rule to control sex and violence in the films?

SHRIK P SINGH DEO As I answered all films which are shown are cleared by a Censor Board Here you want to know what are the functions of the Central Board If I give the answer it will be clear I would like to know whether you want me to act after this You have set up the Central Board of Film Certification After that do you want the Government to interfere and create problems or you do not wish it?

That is why I was trying to give the answer Otherwise I will very easily say It will be examined or suggestion of the hon Member can be examined about its practicality'

MR SPEAKER You answer it in your own fashion

SHRIK P SINGH DEO The objectives of the Film Certification are

(a) The medium of film remains responsible and sensitive to the values and standards of society

(b) Artistic expressions of creative freedom are not duly curbed

(c) Certification is responsive to social

change

(d) The medium of film provides clean and healthy entertainment

(e) As far as possible the film is of aesthetic value and cinematically of good standard

After that if you still want the Government to interfere—because the Central Government is empowered to only give guidelines and it has issued guidelines and it was revived in December 1991 as a result of various suggestions of hon MPs of newspapers and also of the Consultative Committee of Parliament — we are willing to examine it

MR SPEAKER It is not for anybody in the House to give a direction to the Government Now the Government can come to a certain conclusion and can put that conclusion before the House for the consideration of the House The Member is asking There is sex and violence in the films What do you propose to do to control it?

SHRIK P SINGH DEO The Board of Film Certification have been empowered

MR SPEAKER He has answered it in his own fashion You can put your second supplementary

(*Interruptions*)

MR SPEAKER I am neither giving a direction to you nor to the Minister It is not for me It is between you

(*Interruptions*)

SHRI SATYA DEO SINGH He has put a question let him answer it

MR SPEAKER You do not interrupt

(*Interruptions*)

[Translation]

SHRI JEEVAN SHARMA : The hon. Minister has quoted from the objectives of the Film Certification that the censor Board remains responsible and sensitive to the values and standards of the society. But in my opinion no society will like to have crime and sex in films. I had asked what action does the Government propose to take to contain the scenes of crime and sex in the films because this may increase that incidence of crime in the society as it is telling upon adversely on the character of the youths and small children who watch such types of films. Therefore, whether any time-bound programme has been checked out with a view to check such tendency. I could not get any reply to it. . (Interruptions)

MR. SPEAKER : You please let him reply to your question.

[English]

SHRIK. P. SINGH DEO : In continuation to what I have said earlier, the guidelines on this very subject were issued on 6.12.91 by the Central Government as a result of Section 5(b) of the Cinematography Act, 1952. The guidelines were specific guidelines for curbing excessive sex and violence in the films. If you permit me, there are five or six points on which the Board of Film Certification have been addressed as guidelines from the Central Government. Would you like to give me the time?

MR. SPEAKER : Mr. Minister, the question is that in spite of your guidelines, in spite of your Censor Board, there is sex and violence. Are you intervening to do something more to see that there is no sex and violence? If you are satisfied with the guidelines and if the guidelines are producing results it is very good. But if they are not producing the results, you shall have to do something.

SHRI K. P. SINGH DEO : We are not satisfied. Sir There is a Bill pending in the Rajya

Sabha for giving more teeth to the Central Board of Film Certification. Secondly, it is the State Government which issues guidelines and it is the State Government which enforces the implementation of the guidelines.

So, a legislation is pending in Rajya Sabha and after that is passed there, we will bring it to Lok Sabha.

SHRI JEEWAN SHARMA : Sir, it is not a question of giving tooth to the Central Censor Board of India.

SHRI SRIKANTA JENA : Mr. Speaker, Sir, the hon. Minister has stated that guidelines have been given to the Censor Board, to give more teeth to the Censor Board and that they have proposed a legislation which is pending with Rajya Sabha. When that is about the constitution of the Board. Those persons who are there on the Board, their conduct is totally against the values. So, are you considering the conduct of those members while putting them on the Board and that they follow the values, according to the guidelines issued? Unless there are right kind of persons on the Board, whatever guidelines or whatever rules are there, they will not be followed.

MR. SPEAKER : You have asked a good question. Now you can take your seat.

SHRI SRIKANTA JENA : Will you consider dissolving the present Censor Board and reconstitute such a board having right kind of persons so that they can really enforce whatever guidelines are there sincerely?

SHRIK. P. SINGH DEO : This is a suggestion for taking action. We shall definitely consider it.

[Translation]

SHRI RAM NAIK : Mr. Speaker, Sir, the Bombay bomb blast have revealed so many things this incident has also revealed the nexus

between smugglers and film producers. Answer of demonstrations held in Bombay in protest against it. Some members of Film Makers Combine, namely Sarvashri J. Om. Prakash, Sippi, Jimmi Narula, Yash Jojar, Surendra Kapoor, Ram Vohara, Kiran Shantaram held a discussion with the representatives of the B.J.P

[English]

Sir, I am coming to the Question. I am asking the question.

[Translation]

They arrived at consensus on nine demands. One of the agreements was....

[English]

MR. SPEAKER : It has nothing to do with the B. J. P.

[Translation]

SHRI RAMNAIK : Mr. Speaker, Sir I am giving the details of the discussions. The members of film Makers Combining also emphasised that scenes of crimes and sex should they not find and were of much place in the During the discussion Miss Puja Bhatt and Aditya Pancholi...

[English]

MR. SPEAKER : This is a sort of propaganda and nothing else.

[Translation]

SHRI RAMNAIK : The Government should call the people of Film Industry at all India level and arrive at consensus on containing the sex and crime scenes the films as has been done in Bombay city as consumers and putting up a renstanie to it. If the Government ready to do so (Interruptions)

[English]

This is a question pertaining to the consumers protection. We are raising it as a consumers' protection issue.

MR. SPEAKER : You cannot use this floor for party purposes.

SHRI RAMNAIK : This is the consumers' work which we are taking up.

SHRI K. P. SINGH DEO : We will have to examine the Member's suggestion.

SHRI RAMNAIK : Sir, what did the Minister say?

MR. SPEAKER : What did you say, Mr. Minister?

SHRI K. P. SINGH DEO : Sir, I said that we will have to examine the hon. Member's suggestion.

[Translation]

SHRI HARI KISHORE SINGH : Mr. Speaker, Sir let the Members as on of 60 years age be aloud to ask as not this...

[English]

MR. SPEAKER : I do not want to give an impression that this question is also very attractive.

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, the Government has already admitted in its reply that scenes of violence and sex are on the increase in films. The survey regarding its impact on teenagers and youths has not been done. Mr. Speaker, Sir, it is very necessary to have the knowledge of sex in life and it is also not bad if films are made on this subject. Sex is as essential as taking food but as overrating causes

indigestion similarly indiscriminate show of sex creates abnormality and misguide that entire society. In such circumstances I would like to know from the Government as to what extent it is affecting the teenagers? I would also like to know whether the Government propose to conduct a survey in this regard or not?

[English]

SHRIK P SINGHDEO The hon Member is right in this aspect. We are concerned about the impact on the youth and the ministry of I & B has taken steps to get the analysis as to what is the effect on the minds of the youth which are our future generation. Fifty per cent of our population are women and what effect does it have on them. We are engaged in that exercise.

Only one thing that I would like to say is that in the beginning the hon Members said that in the course of my answer I said that no study has been conducted before. I did not say this. I said that no analysis is available with the Government. The Indian Institute of Mass Communications has undertaken an analysis and we are also going to set up an analysis for the youth and the women. It is a very good suggestion and we would like to act on this.

SHRI LAETA UMBREY This question is about the banning of increasing crime and sex in the Indian films. I would like to draw the attention of the hon Minister and the House through you that in the late night pictures shown in the TVs there is an increase of foreign films where nude scenes are shown. I do not know whether the hon Minister has seen it and whether it is an expression of art. But it embarrasses the viewers when they see it with children and with family members.

I would like to know from the hon Minister whether these foreign films which are shown at late nights are cleared by the Censor Board. If it is so shy these nude scenes are shown in the late night picture. If it is not cleared by the Censor Board what is the stand of the Government?

SHRI K P SINGH DEO The original question was on Indian films. If the hon Member is meaning the tele—films and if he can give me specific details I will check up and let him know. This question does not arise from the main question.

(Translation)

SHRI KAMALA MISHRA MADHUKAR Mr Speaker Sir Shri Nitishji has just now said that sex is as essential as food. Through you I would like to submit that for balanced diet you have fixed the quality of protein, Carbo—hydrates and fats. Whether the Government decided to fix such criteria for the films also?

MR SPEAKER This question is related to the screening of films not to food. Therefore I would not ask him to reply to it.

SHRI GABHAJI MANGAJI THAKORE Mr Speaker Sir through you I would like to know from the hon Minister as to whether the films these days are released only after clearance by the Censor Board. No one can watch a movie sitting together with his young children. I would like to know from the hon Minister as to could to of the members of film Censor boards ever been considered? Their conduct should also be considered? You cannot see the value of Indian culture in those films. I would like to know whether the hon Minister will again lay down the criteria for appointing the members of Censor Board?

[English]

SHRI K P SINGHDEO There are some very eminent persons 26 in number — in the Board of Film Certification. To pass sweeping remarks on them— we did not hear them— I do not think it is a very fair thing. But if there is a specific instance where they have failed we can review it. But apart from giving guidelines and directions to the Central Board of Film Certification we do not interfere with the selection of

films I do not know whether the hon Member was referring again to the tele—films or to the ones which have been certified by the Central Board of Film Certification, that is, Indian films. There is a difference between the two.

[Translation]

Indo—Thai Trade

*925 +
SHRI RAJENDRA AGNIHOTRI
SHRI N. K. BALIYAN

Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the Prime Minister during his recent visit to Thailand invited Thai businessmen to invest in and promote trade with India,

(b) if so their response thereto and

(c) the details of areas in which offer of investment has been received by the Government?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KRUSHEED) (a) Yes Sir

(b) and (c), While no specific project—proposals were made the areas identified for operation were fisheries, food—processing, agriculture and science and technology.

[Translation]

SHRI RAJENDRA AGNIHOTRI: Mr Speaker Sir, when the hon Prime Minister returned from his visit to Thailand, he informed the countrymen that his visit to Thailand had been very useful and meaningful dialogue held with the Thai leaders and entrepreneurs. He further added that the efforts to promote the trade between two countries will continue and there will be more active cooperation in the field of

agriculture, fishery, food processing and science and technology. In this context, I would like to know from the hon Minister as to whether any time bound programme has been chalked out for starting joint ventures with that country? If so the comments on its implementation and if not the reasons for its non implementation.

[English]

SHRI SALMAN KRUSHEED: There are already 16 joint ventures in Thailand between Thailand and India and almost 300 other ventures of Indian origin in Thailand?

[Translation]

Regarding the time schedule as asked by the hon Member I would like to tell him that there will be joint ventures in private sectors. In the joint commission of the private sectors the industrialists of our country and Thailand will sit together and discuss all the aspects and then decide as to where and which industries should be set up there. On the Government side I can state only this much that we can encourage them and make them sit together and hold dialogue. In this connection the delegation of two or three industry—Boards has gone to Thailand and we hope that we will send one more delegation there very shortly which will hold dialogue regarding fisheries' proposals.

SHRI RAJENDRA AGNIHOTRI: Mr hon Minister Sir, in this connection I would like to inform that the hon Prime Minister has himself agreed that a time—bound programme will be chalked out and it will be reviewed from time to time and whatever review report we will get within a year will be presented.

MR SPEAKER: To whom will be the report presented?

SHRI RAJENDRA AGNIHOTRI: The hon Prime Minister himself has stated it in the Press conference. I want to know only this much whether any achievement has been made as a